

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4296/2017

(Arising out of impugned final judgment and order dated 22-02-2017 in AS No. 38659/2016 passed by the High Court Of Judicature At Allahabad)

DILIP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR. Respondent(s)
(FOR EXEMPTION FROM FILING O.T. ON IA 42530/2017 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS ON IA 44626/2017 and IA No.86592/2017-EXEMPTION FROM FILING O.T. and IA No.125040/2017-I/A FOR VACATION OF INTERIM ORDER GRANTING PROTECTION FROM ARREST)

Date : 26-02-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Ajay Kumar Talesara, AOR
Mr. Amit Singh Chauhan, Adv.
Ms. Renu Bhandari, Adv.
Mr. Ekansh Bansal, Adv.

For Respondent(s) Mr. Manish Raghav, Adv.
Ms. Rashmi Singh, AOR

Mr. Vishnu Shankar Jain, AOR
Mr. Ajay Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matter after a week.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER